

[Shri A. M. Thomas]

measure authorising Government to shift the headquarters, if it becomes necessary.

Shri S. M. Banerjee: This is an enabling measure. I quite agree, but . . .

Mr. Speaker: I have allowed the hon. Member already to make a statement. If he wants to oppose it, he can oppose it. That is all that can be done at the introduction stage. That is all that he can do now.

The question is:

“That leave be granted to introduce a Bill to amend the Warehousing Corporations Act, 1962”.

The motion was adopted.

Shri S. K. Patil: I introduce the Bill.

12.16 hrs.

MOTIONS OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

Mr. Speaker: I have to inform the House that I have received seven notices of motions of no-confidence in the Council of Ministers, under rule 198.

The first notice has been given by Shri U. M. Trivedi and Shri Bade. Is Shri U. M. Trivedi going to move it?

Shri U. M. Trivedi (Mandsaur): No, I purpose to withdraw this motion of which I have given notice.

Shri Raghunath Singh (Varanasi): Very good.

Shri Nath Pai (Rajapur): The hon. Member may just wait.

Mr. Speaker: The second notice has been given by Shrimati Renu Chakravartty and Shri S. M. Banerjee. The

motion as slightly edited is as follows. I am going to read out that motion now . . .

Shri Priya Gupta (Katihar): But you did not read the earlier one.

Shri Tyagi (Dehra Dun): Perhaps, they are withdrawing.

Mr. Speaker: If that is going to be withdrawn why should I read it?

Shri Priya Gupta: How can that be presumed beforehand?

Mr. Speaker: That was what I looked for. The hon. Member could not judge it, but I did.

Shri Bade (Khargone): You asked Shri U. M. Trivedi about withdrawal of the motion. But you have not asked me. We are withdrawing it as we are supporting the other motion to be moved by Shri Kripalani . . .

Mr. Speaker: I give recognition to organised Groups. If every Member in the same Group is to be allowed to make a different statement, is it possible?

Shri Bade: What I meant to say was that we are withdrawing it.

Mr. Speaker: The Mover has been asked and he has said that he is withdrawing it. If he does not withdraw, then Shri Bade can be asked.

Shri Bade: We are withdrawing it.

Mr. Speaker: The second notice is given by Shrimati Renu Chakravartty and Shri S. M. Banerjee, which is slightly edited. It reads:

“This House expresses its want of confidence in the Council of Ministers”.

Certain reasons also have been given in that. Though earlier when the

notice came, the Speaker had ruled that there was no need to read it, I am going to read those reasons also which have been given.

Shri Harish Chandra Mathur (Jalore): You read it out last time when Shri Ram Sewak Yadav moved it. That was the procedure adopted.

Mr. Speaker: Yes. The reasons are:

1. Agreement with the Voice of America; foreign air umbrella over India; failure to check rising prices . . .

Shri S. M. Banerjee: That is 'Joint air exercises'.

Mr. Speaker: "...to nationalise banks, foreign oil companies and export/import trade, to stop gold smuggling and to prevent concentration of wealth in the hands of a few; compulsory deposit scheme; and heavy taxation".

These are the reasons given, though they do not form part of the Motion. The Motion can be moved independently.

Shri Priya Gupta: What about the Chinese aggression? They have got nothing to say.

Mr. Speaker: Order, order. I am reading the notice that I have received, not the mind of the hon. Member.

Now, I will ask the hon. Member to seek leave of the House to move the Motion.

Shrimati Renu Chakravartty (Barackpore): I beg leave of the House to move:

"This House expresses its want of confidence in the Council of Ministers."

Should I make a speech?

Mr. Speaker: No. I shall read the Motion.

"This House expresses its want of confidence in the Council of Ministers."

Those who are in favour of leave being granted may kindly rise in their places. —36 hon. Members have risen in their places. The number is less than 50. Therefore, leave is not granted.

Mr. Speaker: The third notice is by Shri Ram Sewak Yadav.

श्री राम सेवक यादव (बाराबंकी) :
एक प्रस्ताव कृपालानी जी का आ रहा है। हम सब लोग उसका समयन करेंगे। इसलिये मैं इसको प्रेस नहीं करना चाहता।

Mr. Speaker: Then there is another notice by Shri Surendranath Dwivedy. That also is withdrawn?

Shri Surendranath Dwivedy (Kendrapara): Yes. We are going to support the Motion to be moved by Acharya Kripalani.

Mr. Speaker: Now I come to the last...

Shri Priya Gupta: Let the reasons be read out.

Mr. Speaker: When I know that it is going to be withdrawn, there is no reason to read out the reasons.

Shri Priya Gupta: It is the desire of the House that the reasons should be known.

अध्यक्ष महोदय : एक मोशन श्री मनीराम बागड़ी जी ने भी दिया है। चूँकि मुझे उनका खास लिहाज है, इसलिये उनसे अलाहिदा मालूम करना चाहता हूँ...

श्री बागड़ी (हिसार) : कारण पढ़ कर सुना दिये जायें।

अध्यक्ष महोदय : अगर आप मूव नहीं करते हैं तो कारण पढ़ने के लिये तैयार नहीं हूँ।

श्री बागड़ी : कृपालानी जी के प्रस्ताव का मैं समयन करूँगा।

Mr. Speaker: Then I come to the sixth notice by Shri J. B. Kripalani which reads as follows...

Shri Tyagi: He is also withdrawing.

Mr. Speaker: We should be more serious now. It reads:

"This House expresses its want of confidence in the Council of Ministers."

There is another, seventh one, by Shri Bishen Chandra Seth. Is he going to move it?

श्री बिशनचन्द्र सेठ (एटा) : चूंकि कृपालानी जी मोश. पेश कर रहे हैं इसलिये मैं अपना प्रेस नहीं करना चाहता। मैं उनका समर्थन करूँगा।

Mr. Speaker: I will request Shri Kripalani to seek the leave of the House.

Shri Indrajit Gupta (Calcutta South West): May I rise on a point of order? I seek your guidance on a point of order.

Under rule 198 of the Rules of Procedure, it is explicitly laid down that if a Member wishes to table a motion of no confidence, he must give due notice of the same before the sitting of the House commences. In this case, the hon. Member in whose name this motion is tabled has taken the oath only after the commencement of the House. Until he takes the oath and signs the Register of Members, can he be entitled to table a motion before the House?

Mr. Speaker: Member he becomes, of course, when he takes his seat here, but that special privilege is allowed to a Member before taking the oath, of sending in notices of all kinds of motions, questions and other things.

Shri Indrajit Gupta: It is nowhere stated in the rules.

Mr. Speaker: It is stated. At least that has been the practice that I have

been seeing here. I will certainly find out the rule also.

Shri Indrajit Gupta: May I know which is the rule under which these facilities are given?

Shri Nath Pai: So far as we know, a Member becomes a Member for all purposes the moment he is declared by the returning officer to be elected a Member; and he begins to exercise all his rights like filing of questions, giving notices etc., from that moment, and they cannot be taken away for the fact that he was not so named.

Mr. Speaker: That is right. He can only take his seat after he has taken the oath, but so far as the other privileges are concerned, certainly he gets them.

Shri H. N. Mukerjee (Calcutta Central): Only this morning, when our good friend Dr. Lohia walked up he must have had something welling inside his breast; he wanted to make a clean breast of it, you stopped him. You made a very specific and authoritative statement regarding the inability of a Member to do anything before he takes the oath.

Mr. Speaker: Certainly I did, and the hon. Member knows very well the distinction. I do not know whether I should elaborate it now. Shri Kripalani.

Shri J. B. Kripalani (Amroha): Mr Speaker, Sir, under rule 198 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I hereby regretfully move the following...

Mr. Speaker: No, only the leave of the House.

Shri J. B. Kripalani: I beg the leave of the House to move the following motion:

"That the House expresses its want of confidence in the present Council of Ministers."

Mr. Speaker: Those who support this motion, those who are in favour of giving this leave, may kindly stand in their places.

Some Hon. Members rose—

Mr. Speaker: There are 72 Members. As the number is more than 50, leave is granted to the Member.

Now, I will have to fix sometime. Can the Government give me any indication when it is convenient to the Government to have this matter discussed?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): I do not mind, Sir. As it pleases you and suits the convenience of the House, we can have it early next week.

Mr. Speaker: The Minister of Parliamentary Affairs, I think, will consult the Opposition as well as know the mind of the Government and give me an indication.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Yes, Sir. I will.

Shri Hari Vishnu Kamath (Hoshangabad): In view of the importance of the motion, may I earnestly request that at least a whole week should be allotted for discussion of this motion? I mean five working days.

Mr. Speaker: It cannot be decided here and now. We shall take up the next business.

श्री बागड़ी : कम से कम पन्द्रह दिन चाहिए। पन्द्रह साल के बाद यह मौका मिला है।

12.28 hrs.

ALL INDIA SERVICES (AMENDMENT) BILL

Mr. Speaker: We shall take up Bills for consideration and passing.

Shri Frank Anthony (Nominated—Anglo Indians): How much time will we have for this Bill?

Mr. Speaker: One hour, I am told.

The Minister of State in the Ministry of Home Affairs (Shri Hajar-navis): I beg to move:

"That the Bill further to amend the All India Services Act, 1951, be taken into consideration."

As provided by article 312 of the Constitution, a Resolution was passed in the Rajya Sabha on the 6th December 1961 approving of the proposal to constitute three All India Services. One is the Indian Service of Engineers, (Irrigation, and Power, building and roads); the second, Indian Forest Service and the third, the Indian Medical and Health Service. This is sought to be done by amending section 2 of the All India Services Act by introducing the words "any other service specified in section 2A" after the words 'Indian Police Service' contained in section 2 of the All India Services Act. According to that Act, only two services were All India Services: namely, the Indian Administrative Service and the Indian Police Service. To this three other services are sought to be added by introducing section 2(A) which is as follows:

"With effect from such date as the Central Government may, by notification in the Official Gazette, appoint in this behalf, there shall be constituted the following All-India Services and different dates may be appointed for different services, namely:—

1. The Indian Service of Engineers (Irrigation, Power, Buildings and Roads);
2. The Indian Forest Service;
3. The Indian Medical and Health Service."